

ITEM NO.17

REGISTRAR COURT. 2

SECTION IV-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. PRADIP Y. LADEKAR

Petition(s) for Special Leave to Appeal (C) No(s). 6905-6906/2024

BRAKHBHAN @ BRAJBHAN

Petitioner(s)

VERSUS

NATIONAL INSURANCE CO. LTD. & ORS.

Respondent(s)

Date : 30-04-2024 These petitions were called on for hearing today.

For Petitioner(s)

Mr. Harisha S.r., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Despite due service on respondent nos.1 and 3, there is no appearance.

Two weeks time, is granted to Ld. counsel for petitioner, to take fresh steps to issue notice to respondent no.2.

Ms. Harshita S.R, Ld. Advocate has filed IA for substitution in respect of deceased petitioner but the same is still defective as the counsel partially cured the defects. Two weeks time, is granted to cure the defects.

List again on 01.08.2024.

PRADIP Y. LADEKAR  
Registrar